

It is not possible to estimate whether smuggling activities have increased on these coasts during the financial year 1989-90.

(c) The anti-smuggling drive has however been intensified and the Customs authorities have been suitably alerted. Close co-operation is being maintained between all the agencies concerned with the detection and prevention of smuggling on this coast. Active assistance of the Coast Guard and the Navy is also being taken.

Raising of Service Charges by Banks

845. SHRI B.N. REDDY:
SHRI PALAI.K.M. MATHEW:

Will the Minister of FINANCE be pleased to state:

(a) whether Government have decided to raise the various service charges by 25 per cent from the account-holders in the nationalised banks;

(b) if so, the details thereof;

(c) whether there is demand for reduction/withdrawal of the increase in bank service charges; and

(d) if so, the action taken/proposed to be taken by Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) and (b). Public sector banks have revised their service charges with effect from 1.7.90 taking into account the cost of inputs in relation to the service rendered by them. The charges have been increased in respect of certain services such as processing in applications for advances exceeding Rs. 2 lakhs, remittances of drafts/ Mail Transfers/ Telegraphic Transfers beyond Rs. 2500/-, MICR cheque books (excluding savings bank account of individuals), issue of duplicate

statement of accounts and duplicate pass books, inland guarantees, stop payment instructions, standing instructions, etc.

(c) Some representations have been received by Government in this regard.

(d) Since the revisions are related to cost inputs of banks in relation to their services, no immediate re-examination is contemplated.

Action for Non-Liquidation of Preferential Convertible Debentures

846. SHRIN. DENNIS: Will the Minister of FINANCE be pleased to state:

(a) the details of action taken against firms which have not liquidated preferential convertible debentures as on date; and

(b) whether any instructions have been issued in this regard to the Controller of Capital Issues and if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) There is no such instrument as preferential convertible debentures. Therefore, question of taking action against firms does not arise.

(b) Does not arise.

Technical Consultancy Organisations

847. SHRI PRAKASH V. PATIL: Will the Minister of FINANCE be pleased to state:

(a) the steps Government are taking to utilise the services of Technical Consultancy Organisations set up by the Industrial Development Bank of India (IDBI), the Industrial Finance Corporation of India (IFCI) and the Industrial Credit and Investment Corporation of India (ICICI) after the formation of the